

PAPERS LAID ON THE TABLE

ESSENTIAL SERVICES MAINTENANCE
ORDINANCE

The Minister of Home Affairs (Pandit G. B. Pant): Sir, the hon. Prime Minister has already made a statement regarding the situation that was created on account of the notices which were served by a number of service associations. In order to meet that situation, a Bill was introduced on the 3rd of August. Considering the urgency of the matter, it was taken up by the House on the 5th and 6th. As the Rajya Sabha is not in session and it is not yet clear whether we can maintain the essential services without having recourse to the provisions which have now been embodied in the Ordinance and which formed part of the original Bill, it became unavoidable to request the President to issue an Ordinance. I am placing a copy of the Ordinance promulgated by the President on the Table of the House [Placed in Library See No S-170/57]. I may also inform the House that an Order concerning the P & T and Aviation service has also been issued under the Ordinance.

ANNUAL REPORT OF ASHOKA HOTELS
LIMITED

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): I beg to lay on the Table under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the First Annual Report on the working of the Ashoka Hotels Limited, New Delhi, together with the audited statement of accounts for the year ended the 30th September, 1956 [Placed in Library See No S-168/57].

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORT-
ANCERE. TERMINATION OF SERVICES OF
INSPECTORS OF LIFE INSURANCE
CORPORATION

Shri S. M. Banerjee (Kanpur): Under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon —

“Termination of services of many Inspectors under the Life Insurance Corporation after the introduction of new appointment letters retrospectively from the 1st September, 1956”

The Deputy Minister of Finance (Shri B. R. Bhagat): The Life Insurance Corporation took over from the former insurers nearly 5,000 salaried members of the field staff. In addition, the Corporation appointed as Inspectors about 1,100 persons from amongst the field staff who were working on commission basis. There have been a few resignations and as a result, the Corporation has got on its pay roll at present approximately 6,000 persons as Inspectors. Categorisation of these officers was considered impracticable soon after setting up of the Corporation in view of the differences that existed under the former insurers, in the standard of, training, business production terms of appointment and other matters. It was decided that the field staff will be categorised on the basis of their work over a year under uniform conditions under the Corporation. The categorisation will thus be undertaken in October, 1957. In the meantime, their services are being continued on more or less the same terms as previously. The Corporation has not terminated any one's services excepting where the business record of the person was very poor and it was clear that he was evincing no interest in his work. Before actual termination of services, adequate warning has been given and the response watched. This Ministry is not